

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4230
ANSWERED ON:06.12.2010
CONSTRUCTION WORKERS WELFARE CESS
Yadav Shri Ranjan Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the amount collected from builders as cess in terms of Building and Other Construction Workers` Welfare Cess Act, 1996 during each of the last three years, State-wise;
- (b) the funds spent from this cess amount for the welfare of construction workers, year-wise and State-wise;
- (c) the reasons for not spending the full collected amount on these workers; and
- (d) the monitoring system in place to ensure for the proper utilisation of funds from the welfare of construction workers?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): As per the information received from State/UT Governments, a statement indicating the cumulative amount of cess collected and amount spent during the last 3 years is annexed.

(c) & (d): The responsibility of collecting cess and its utilization for welfare activities lies with the respective State Governments and State Building and Other Construction Workers Welfare Boards. The Central Government has been impressing upon the State Governments to implement the provisions of the Building and Other Construction Workers (RECS) Act, 1996 and Building and Other Construction Workers` Welfare Cess Act, 1996 effectively. The Central Government has recently issued directions to all States/UTs under Section 60 of the Building and Other Construction Workers (RECS) Act, 1996 for proper implementation of the Act.